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SHRI A. K. SEN: One moment please. Under the law, certain perquisites are attached to certain offices which, under the Indian Income Tax Act, are to be taxed as perquisites and the Income Tax Act and the rules framed thereunder provide for a percentage basis being fixed for purposes of assessing such perquisites. That is exactly what has been done. Previously, water and electricity were not being taxed as perquisites and that is what the Public Accounts Committee have pointed out. They have been brought under the purview of the perquisites to be taxed accordingly.

SHRI BHUPESH GUPTA: May I ask a question?

MR. CHAIRMAN: He is asking you to sit down for the present.

SHRI BHUPESH GUPTA: I am very grateful to the hon. Law Minister for asking us to bear in mind the perquisites. May I know why the Ministers did not bear that in mind and why they did not point out to the taxing authorities that these perquisites should be borne in mind by them and others as well, as something which was taxable?

SHRI A. K. SEN: That is a different question.

DR. SHRIMATI SEETA PARMANAND: Will the hon. Minister kindly say . . .

MR. CHAIRMAN: Finally say.

DR. SHRIMATI SEETA PARMANAND: . . . as to what is done in the case of officers serving under private companies who get similar facilities? Are they also treated as perquisites, the allowances in regard to house, furniture, etc., etc., for purposes of income-tax and are they charged on the basis of increased income?

SHRI B. GOPALA REDDI: As far as my information goes, all these things are taxed.

मध्य प्रवेश से लिये विद्यान परिषद्

to Questions

*५०६. श्री राम सहाय: क्या विवि मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मध्य प्रदेश के लिये विधान परिषद् की रचना करने के मार्ग में कीई वैधानिक श्रडचर्ने हैं:
- (ख) क्या मध्य प्रदेश की सरकार ने केन्द्रीय सरकार को किसी कानून में कोई संशोधन सुझाया है, यदि हां, तो वह संशोधन क्या है; ग्रीर
- (ग) इस संशोधन को करने के लिये संसद् में कब बिल पेश करने का इरादा है?

t [LEGISLATIVE COUNCIL FOR MADHYA PRADESH

•506. SHRI RAM SAHAI: Will the Minister of Law be pleased to state:

- (a) whether there are any legal difficulties in the way of constituting the Legislative Council for Madhya Pradesh;
- (b) whether any amendment in some legislation has been suggested by the Government of Madhya Pradesh to the Central Government; if so, what is that amendment; and
- (c) when a Bill to give effect to that amendment is proposed to be introduced in Parliament?]

THE MINISTER OF LAW (SHRI A. K. SEN): (a) No, Sir.

- (b) The Government of Madhya Pradesh have suggested that the list oi Local Authorities in relation to Madhya Pradesh as given in the Fourth Schedule to the Representation of the People Act, 1950 should be amended so as to substitute the entry "Kendra Panchayats" for "Mandal Panchayats" so that elections from the Local Authorities' constituencies for the purpose of constituting the new Legislative Council may be held on the basis of the revised list.
 - t[] English translation.

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(c) It is proposed to introduce a Bill to amend the Representation of the People Act, 1950 inter alia for the above purpose during the current session of Parliament.

†[विवि मंत्री (श्री ए० के० सेन): (क)

- (ख) मध्य प्रदेश की सरकार ने यह सुझाव दिया है कि लोक प्रतिनिधित्व ग्रधि-नियम, १६५० की चौथो अनुसूची में मध्य-प्रदेश के सम्बन्ध में दिये गये स्थानीय प्राधि-कारिणों की सूची इस तरह से संशोधित की जानी चाहिये जिससे कि "मंडल पंचायतें" के स्थान में "केन्द्र पंचायतें" शब्द रख दिये जायें ताकि नये विघान परिषद् की रचना के प्रयोजन के लिए स्थानीय प्राधिकारिणों के निर्वाचन क्षेत्रों से निर्वाचन, संशोधित सूची के भाषार पर किया जा सके।
- (म) लोक प्रतिनिधित्व ग्रधिनियम. १९४० को कई दूसरी वातों के साथ उपरोक्त प्रयोजन के लिए भी, संशोधित करने के लिए संसद् के इस चाल सत्र में एक बिल पेश करने काविचार है।]

श्री राम सहाय: क्या मानतीय मंत्री महोदय यह बताने की कुपा करेंगे कि वहां पर प्रिलिमनरी वर्क--मतदाता सूची या क्षेत्रीय कांस्टीट्यूएंसीज तैयार करने के संबंध म~-हो गया है या नहीं?

SHRI A. K. SEN: Until the amendment is effected, the roll cannot possibly be prepared because the request is that instead of "Mandal Panchayats", the words "Kendra Panchayats" should be inserted for purposes of giving representation at the tehsil level.

SHRI M. P. BHARGAVA: May I know whether the Bill is likely to be passed in the current Session of Parliament?

t [] Hindi translation.

SHRI A. K. SEN: It depends on the Parliament, Sir.

IMPLEMENTATION OF PATASKAR AWARD ON ANDHRA-MADRAS BORDER DISPUTE

- •507. SHRI V. PRASAD RAO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any steps are being taken by Government to implement the Pataskar Award on Andhra-Madras border dispute; and
- (b) if so, what are those steps and by what time the Award is to be implemented?

THE MINISTER OF HOME AFFAIRS (SHRI GOVIND BALLABH PANT): (a) and (b). (1) A Committee was appointed by the Southern Zonal Council at its second meeting held at Hyderabad in September 1957 to examine the outstanding issues arising out of the proposed border adjustments.

(2) The State Governments were requested in November 1957 to send their proposals regarding the provisions to be made in the Bill to be drafted to give effect to these adjustments. These proposals have been received very recently, and are under examination.

The Bill after it has been drafted will be referred to the legislatures of the States concerned for eliciting their views. It is hoped that the Bill will be passed in the Budget Session of Parliament.

SHRI V. PRASAD RAO: May I know whether this Bill has been circulated to both the State Governments and Legislatures for eliciting their opinion?

SHRI GOVIND BALLABH PANT: It will be sent to the Legislatures and I think it will be put up before the Legislatures by the States concerned before it is adopted by Parliament